

landed and cleared active runway, except when the landing takes place in low visibility conditions. Further Civil Aviation Requirements Section-5, Series-X, Part-I permits the use of mobile/cellular phone in non-transmitting mode *i.e.* Flight/Airplane mode during flight.

#### **Wildlife strikes at airports**

1146. SHRI BHUBANESWAR KALITA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that wildlife strikes at airports have increased alarmingly in the recent years;
- (b) if so, the details thereof during the last three years;
- (c) whether Government has prepared any action plan to tackle the alarmingly increasing wildlife strikes at airports; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) and (b) In the year 2017, 1125 wildlife strike incidents have been reported. The year-wise wildlife (Bird/Animal) strike incidents are as follows:

Year	No. of wildlife strike incidents	Wildlife strike rate per 10,000 movements
2015	764	4.86
2016	839	4.57
2017	1125	4.71

(c) and (d) Government has accorded highest priority for ensuring safety of aircraft from wildlife strike. Following actions have been taken by the Directorate General of Civil Aviation (DGCA) to ensure safety of aircraft from wildlife:

- Wildlife (Bird/Animal) strike to air craft has been identified as one of the State Safety Priority.
- Airfield Environment Management Committee has been constituted at every airport.
- Apprised administration of all the State Governments, through communication to the Chief Secretaries of the States on the importance of the compliance of Rule 91 of the Aircraft Rules, 1937.

- Chief Secretaries of States Governments where wildlife strike data has shown significant increase, have been apprised about Airfield Environment Management Committee (AEMC) and relevant Aircraft Rules for taking action.
- DGCA carries out aerodrome inspection of airports for prevention of wildlife hazard from time to time.
- Several seminars have been conducted by DGCA to educate stakeholders on management of wildlife hazards.
- Instructions are issued to management of all airports to take effective steps to mitigate wildlife hazards.
- All Airport operators have been advised to conduct awareness campaigns in localities and schools regarding wildlife hazards and to display this material in Hindi and local language at selected locations where garbage is dumped by general public which attracts wildlife (birds/animal).
- Aerodrome Advisory Circular 6 of 2017 providing detailed guideline on establishment of wildlife management plan at an aerodrome has been issued.

**Non-payment of principal/interest on fixed deposits by companies**

1147. SARDAR BALWINDER SINGH BHUNDER: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether it is a fact that Government have received several representations from orthopaedic physically handicapped persons regarding non-payment of principal and interest on their fixed deposits with M/s Ansal Properties and Infrastructure Ltd., New Delhi;

(b) if so, the complete details in this regard;

(c) whether Government have taken any action against the company for withholding principal/interest of handicapped persons and if not, reasons therefor; and

(d) what are Government's guidelines in dealing with such cases and whether Government would formulate strict guidelines to deal with defaulter companies?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY): (a) and (b) The erstwhile Company Law Board had passed